

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH,
JAIPUR.

A2

Date of Decision: June 18, 1993.

OA 353/93

JAGDISH PRASHAD SHARMA APPLICANT.

Vs.

UNION OF INDIA & ORS. RESPONDENTS.

CORAM:

HON. MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.

For the Applicant SH. S.K. VYAS.

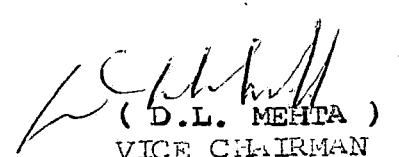
For the Respondents ---

PER HON. MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.

Heard the learned counsel for the applicant. The learned counsel for the applicant submits that his client is working as LDC since 1986, and he has also passed the Departmental Examination in 1992. He further submits that he has submitted a representation for regularisation of the services, in May, 1992, to the Superintending Engineer, Co-ordination Civil Circle, CPWD, I.P. Bhawan, New Delhi, through proper channel. The said representation is pending, according to the learned counsel for the applicant.

2. The respondent No.3 is directed to decide the said representation according to the rules within a period of two months from today. A copy of this order may be sent to the respondent No.3.

3. The OA stands disposed of accordingly.


(D.L. MEHTA)
VICE CHAIRMAN

Received One "G" Y
JP Sharrow ~~16/5/82~~